HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 83 OF 2025 AND WRIT PETITION NO.33657 OF 2023

WRIT APPEAL NO: 83 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 02/01/2025, Passed in W.P. No. 36863 of 2024 on the file of the High Court.

Between:

Kondaparthi Lakshmi, W/o. Late Ganga Ram, Age. 75 years, Occ. Household, R/o. Andugulpet Village, Mandamarri Mandal, Mancherial District. Cell No. 63004 66344.

...APPELLANT

AND

1. K.Andal Devi, W/o. K.Sripathi Rao, Age. 82 years, Occ. House wife, R/o. Andugulpet Village, Mandamarri mandal, Mancherial District.

(...RESPONDENT/WRIT PETITIONER)

2. The State of Telangana, Rep. by its Principal Secretary Panchayath Raj and Rural Development Department, Secretariat, Hyderabad.
3. The Director of Town and Country Planning, Government of Telangana, 4th and 5th Floors, DT and CP Bhavan, 640- A.C.Guards, Opp. PTI Building, Hyderabad.
4. The Regional Deputy Director, Town and Country Planning, KUDA Complex, Hanumakonda City and District.
5. The District Town and Country Planning Officer, Mancherial, Mancherial District.
6. The Andulapet Grampanchayath, Rep. by its Panchayth Secretary, Andulapet Village, Mandamarri Mandal, Mancherial District.

...RESPONDENTS/RESPONDENTS NO.1 TO 5

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders dated 02/01/2025 passed in W.P.No. 36863 of 2024 in the interest of justice

IA NO: 4 OF 2025

Between:

K.Andal Devi W/o. K.Sripathi Rao, Age. 82 years, Occ. House wife, R/o. Andugulpet Village, Mandamarri mandal, Mancherial District.

...PETITIONER/RESPONDENT NO.5

AND

1. Kondaparthi Lakshmi, W/o. Late Ganga Ram, Age. 75 years, Occ. Household, R/o. Andugulpet Village, Mandamarri Mandal, Mancherial District. Cell No. 63004 66344

...RESPONDENT/APPELLANT

2. The State of Telangana, Rep. by its Principal Secretary Panchayath Raj and Rural Development Department, Secretariat, Hyderabad.
3. The Director of Town and Country Planning, Government of Telangana, 4th and 5th Floors, DT and CP Bhavan, 640- A.C.Guards Opp. PTI Building, Hyderabad
4. The Regional Deputy Director, Town and Country Planning, KUDA Complex, Hanumakonda City and District.
5. The District Town and Country Planning Officer, Mancherial, Mancherial District.
6. The Andulapet Grampanchayath, Rep. by its Panchayth Secretary, Andulapet Village, Mandamarri Mandal, Mancherial District.

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders granted on 21-01-2025 in W.A.No.83 of 2025 in the interest of justice

Counsel for the Appellant: SRI. SREENIVASA RAO RAVULAPATI

Counsel for the Respondent No.1: SRI RAMPRASAD PATHIPAKA

Counsel for the Respondent No.2: GP FOR PANCHAYAT RAJ

Counsel for the Respondent Nos.3 to 5: GP FOR MA&UD

Counsel for the Respondent NO.6: SRI R. CHANDRA SHEKAR REDDY SC FOR GP

WRIT PETITION NO: 33657 OF 2023

Between:

Kondaparthi Lakshmi, W/o. Late Ganga Ram, Age. 75 years, Occ. Household, R/O Andugulapeta Village, Mandamarri Mandal, Mancherial District. Cell No. 63004 66344.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Mancherial, Mancherial District.
3. The Revenue Divisional Officer, Mancherial, Mancherial District.
4. The Tahsildar, Mandamarri Mandal, Mancherial District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate Writ order or direction preferably a writ of mandamus declaring the inaction of the Respondents No.2 to 4 in not considering the representations of the petitioner dated 30-10-2023, and 03-11-2023 as illegal, arbitrary, and violative of principles of natural justice and Consequently direct the Respondent No. 2 to 4 to update the Dharani Portal by considering the representations 30- 10-2023, and 03-11-2023 and further direct the respondents 2 to 4 to issue pattadar title pass books to the petitioner in respect of the lands admeasuring Ac.06-01gts., in Survey No.210, Ac.06-29gts., in Survey No.257, Ac.10-36gts., in Survey No.201, and Ac. 23- 19gts., in Survey No.110, situated at Andugulapeta Village, Mandamarri Mandal, Mancherial District in Dharani portal in the interest of justice

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No. 2 to 4 to consider the representation dated 30-10-2023, and 03 -11-2023 till pending disposal of writ petition in the interest of justice

IA NO: 1 OF 2025

Between:

Kondaparthi Lakshmi, W/o. Late Ganga Ram, Age. 75 years, Occ. Household, R/O Andugulapeta Village, Mandamarri Mandal, Mancherial District. Cell No. 63004 66344

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Mancherial, Mancherial District.
3. The Revenue Divisional Officer, Mancherial, Mancherial District.
4. The Tahsildar, Mandamarri Mandal, Mancherial District.
5. K. Andal Devi, W/o Late. Sripathi Rao, Age 82 years, Occ: House Wife, R/o Andugulapet Village, Mandamarri, Mandal, Mancherial District.
6. K. Sridhar Rao S/o Late. Sripathi Rao, Age 57 years, Occ: Business, R/o Andugulapet Village, Mandamarri, Mandal, Mancherial District.

...PROPOSED RESPONDENTS No.5&6

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant permission to implead the Proposed Respondents No. 5 & 6 as Respondents No. 5 & 6 in the main writ Petition as well as in IAs in the interest of justice and pass such other or further orders

Counsel for the Petitioner: SRI. SREENIVASA RAO RAVULAPATI

Counsel for the Respondent Nos.1 to 4: SRI H. RAKESH KUMAR AGP FOR REVENUE

Counsel for the Respondents Nos.5&6: SRI RAMPRASAD PATHIPAKA

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT APPEAL No.83 OF 2025 AND WRIT PETITION No.33657 of 2023

COMMON JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Ravulapati Sreenivasa Rao, learned counsel for the appellant in W.A.No.83 of 2025 and learned counsel for the petitioner in W.P.No.33657 of 2023 seeks to withdraw both the Writ Appeal and the Writ Petition without liberty to file afresh.

2. Sri Ramprasad Pathipaka, learned counsel for respondent No.1 in W.A.No.83 of 2025 and Sri H.Rakesh Kumar, learned Assistant Government Pleader for Revenue, for the respondents in W.P.No.33657 of 2023 have no objection.

3. Accordingly, W.A.No.83 of 2025 and W.P.No.33657 of 2023 are **dismissed as withdrawn** without liberty to file afresh. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

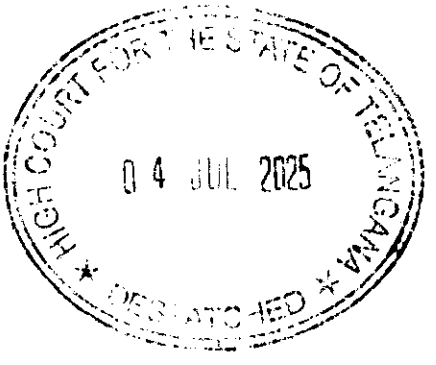
To,

1. One CC to SRI. SREENIVASA RAO RAVULAPATI Advocate [OPUC]
2. One CC to SRI. RAMPRASAD PATHIPAKA Advocate [OPUC]
3. One CC to SRI R. CHANDRA SHEKAR REDDY SC FOR GP [OPUC]
4. Two CCs to GP for PANCHAYAT RAJ, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CCs to GP for MUNICIPAL, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies

KKS

HIGH COURT

DATED:20/06/2025



COMMON JUDGMENT

WA.No.83 of 2025 AND WP.NO.33657 OF 2023

DISMISSING THE WRIT PETITIONS
AS WITHDRAWN
WITHOUT COSTS

(12) Gpig
Sm
4/7/25